

HIGH COURT OF MADHYA PRADESH

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MCRC No.53322/20

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(Bachhu Vs. State of M.P.)

Indore, Dated : 19.1.2021

Shri Yashpal Rathore, learned counsel for the applicant is present in person through Video Conferencing.

Shri Hemant Sharma, learned Public Prosecutor for the non applicant/State is present in person through Video Conferencing.

Heard through video conferencing. Perused the case diary.

This is the second application under Section 439 of Cr.P.C. for grant of bail. First bail application being M.Cr.C. No.33030/20 was dismissed as withdrawn vide order dated 15.9.2020.

Applicant – Bachhu S/o Sukhram Bundela is implicated in Crime No.335/19 registered at Police Station – Maheshwar for the offence punishable under Sections 363, 366-A, 305, 306, 376, 376(2)(n), 376(2)(i), 376(3), 506 of the IPC and under Section 3/4/5/(L)/6 of POSCO Act and he is in custody since 21.7.2020.

After making submissions, learned counsel for the applicant seeks to withdraw the bail application.

The same stands dismissed as withdrawn.

**(Shailendra Shukla)
Judge**

trilok/-